

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA NO.2710/2014  
MA No.2586/2014**

New Delhi this the 31<sup>st</sup> day of October, 2015

**HON'BLE MR. JUSTICE B.P. KATAKEY, MEMBER (J)  
HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)**

Narender Kumar, 39 yrs,  
Chlorinator Operator,  
S/o Sh. Ganpat Singh,  
R/o C-75, Janakpuri Sahibabad,  
Ghaziabad, U.P.

...Applicant

(None)

**VERSUS**

Delhi Jal Board  
Through  
Its Member (Administration)  
Delhi Jal Board,  
Govt. of N.C.T. of Delhi  
Varunalaya Bhawan-II,  
Karol Bagh, New Delhi.

...Respondents

(By advocate: Ms. Akankshaa Lal for Ms. Sakshi Popli)

**:ORDER (Oral):**

**HON'BLE MR. JUSTICE B.P. KATAKEY, MEMBER (J):**

None appeared for the applicant on 29.08.2014,  
15.10.2014, 22.12.2014, 19.02.2015, 28.07.2015 as well as  
today.

2. Mr. M.K. Arora, Vigilance Inspector, Delhi Jal Board  
producing a copy of the order dated 26.11.2013 passed by the  
Chief Executive Officer, Departmental Appellate Authority, has  
submitted that the order imposing the penalty of removal from  
service dated 26.11.2014 passed by the Disciplinary Authority

has been interfered with by the Departmental Appellate Authority by setting aside the same and directing a *de nova* enquiry. Copy of the said order dated 26.11.2014 has been placed on record.

3. In view of the above, the OA stands disposed of as infructuous. It is, however, open to the applicant to approach the appropriate forum, if he has any grievance against the said order.

**MA No.2586/2014**

In view of the order passed today in OA, no further order is required. MA stands disposed of.

**(K.N. Shrivastava)**  
**Member (A)**

**(B.P. Katakey)**  
**Member (J)**

/jk/